

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH.

(3)

Original Application No.134/94.

Shri N.Seetharaman.

... Applicant.

V/s.

Union of India.

... Respondent.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
Hon'ble Shri M.R.Kolhatkar, Member(A).

Appearances:-

Applicant by Shri P.G.Zare.
Respondents by Shri S.C.Dhawan.

Oral Judgment:-

¶Per Shri M.S.Deshpande, Vice-Chairman, ¶ Dt. 4.4.1994.

We have heard the learned counsel for the parties. The Disciplinary Authority has not yet concluded the disciplinary proceedings though the order of the Enquiry Officer passed an order holding the applicant guilty in respect of the Charge No.1 on 20.9.1993. Shri Dhawan for the Respondents that they would complete the inquiry within such time as may be stipulated by the Tribunal.

2. We direct the Disciplinary Authority to pass a final order within two months from the date of the receipt of the copy of this order. With this direction, the application is disposed of.

M.R.Kolhatkar

(M.R.KOLHATKAR)
MEMBER(A)

M.S.Deshpande
(M.S.DESHPANDE)
VICE-CHAIRMAN

B.